GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:984 ANSWERED ON:16.07.2014 AWARENESS ABOUT CORRUPTION Devi Smt. Rama

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether information about corruption and allegedly corrupt officials is made public through internet and other media;
- (b) if so, the details thereof;
- (c) the initiatives taken by the Government to make the public aware of the existing provisions against corruption and alert them about corrupt practices in public offices; and
- (d) the achievements of the Government in this regard so far?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): The Central Vigilance Commission at present issues Monthly Performance Report on its website which contains details of Commission's activities including list of officers against whom sanction for prosecution and also initiation of major penalty proceedings as advised by the Commission. Further, list of officers punished/imposed major penalties on the advice of the Commission are also contained in the monthly reports.

In addition, Department/Organization-wise list of cases with names of officials reported by the CBI, pending sanction for prosecution for over 4 months under the Prevention of Corruption Act, 1988 are put on the Commission's website.

(c) & (d): There are display panels placed in prominent places in each Central Government Office for advising general public not to pay any bribe and to inform the Vigilance Officers about demand of bribe by any officials. Regular advertisements are published in the print and electronic media for spreading awareness against corruption and to solicit information about corruption/corrupt public servants. The convictions of public servants handed over by Courts are widely publicized.

Every year, "Vigilance Awareness Week" is organized in all Central Government departments. All public servants take a pledge that they shall continuously strive to bring integrity and transparency and work in unison for eradication of corruption from all spheres of life.

Since civil society and citizens in general must play an effective and pro-active role in this fight alongside the Government, the "Vigilance Awareness Week" is used to encourage people to take recourse to the "Public Interest Disclosure and Protection of Informers Resolution, 2004", under which the complainants can approach the Central Vigilance Commission directly as "whistle-blowers". The people are urged to come forward to expose corruption in public life and take advantage of the Resolution.